

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 624  
CP-06/241-242/ND/2024

**IN THE MATTER OF:**  
**Rajesh Kumar Chaudhary**

...**APPLICANT**

**Vs.**

**Rajesh Bearing Private Limited**

...**RESPONDENT**

**Section**  
**U/s Sec. 241(1)- 242(4)**

**Order delivered on 25.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Adv. Raghav Sabharwal and Adv.  
Abhishek Shandilya

**For the Respondent**

:Dr Mk Advocate

**ORDER**

Ld. Counsel for the Petitioner is present. Ld. Counsel on behalf of the Respondent is present and submitted that they have filed their reply and Vakalatnama, however, it is not reflected on the e-portal. Ld. Counsel for the Respondent may approach the Registry and cure the defects so that the same is reflected on the e-portal. On the request made by the Ld. Counsel for Respondent, list the matter on **25.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**